

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 279 OF 1998

Applicant(s) K. J. Iyer

Respondent(s) U.O. 2 & ors.

Advocate for Applicant(s) Sh. J. K. Kaushik

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
Defect 2 sent on 6-11-98 Bail	<u>9.11.98</u> Sh. J. K. Kaushik, Counsel for the Applicant. Register put up in Court for admission on <u>11.11.98</u> <i>[Signature]</i> REGISTRAR C.A.T. JODHPUR
A.P.D. attached 19/11/98 Copy of order along with petition sent to R/1 to 2 by Regd. A.D. vide no. <u>458/659</u> dt. <u>19-11-98</u> <u>19/11/98</u>	<u>11.11.98</u> Mr. J. K. Kaushik, Counsel for the applicant. Learned counsel for the applicant submits that few facts are required to be incorporated in the OA and affected persons who were similarly situated are required to be made party. Therefore, he wants to withdraw the OA at this stage with liberty to file fresh OA after incorporating the necessary facts etc. We have considered the prayer. Learned counsel for the applicant is permitted to withdraw the present OA as prayed for and the applicant is given liberty to file fresh OA as and when he is advised. The present OA is disposed of as having been withdrawn. <i>[Signature]</i> Gopal Singh Adm. Member Part II and III destroyed in my presence on <u>25/11/98</u> under the supervision of section officer as per order dated <u>25/11/98</u> <i>[Signature]</i> Section Officer (Record) <i>[Signature]</i> ए. के. मिश्रा A. K. MISRA न्यायिक सदस्य JUDL MEMBER